

**DIVISION BENCH**

**O-127**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/382(KB)2018  
COMP.APPL/24(KB)2021, COMP.APPL/23(KB)2021,  
MA(COMPANIES ACT)/1570(KB)2019, COMP.APPL/29(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06<sup>th</sup> August, 2021,  
10:30 A.M.**

Name of the Company	UNION OF INDIA, THROUGH SFIO Vs. SARADHA REALITY INDIA LTD		
Under Section	Section 271-272 of the company act 2013 - Govt body		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Appearances (via video conference)**

**Mr. Moti Sagar Tiwari, Advocate** ] For SFIO  
**Mr. Sailendra Kumar Tiwari, Advocate** ]

**O R D E R**

Ld. Counsel for SFIO present.

Comp.Appl//24(KB)2021, Comp.Appl/23(KB)2021, M.A. /1570(KB) 2019, and COMP.APPL/29(KB)2021: The applicants are hereby directed to serve copies of the application on the respondents in each of the application who shall have three weeks thereafter to file a reply. Copies of the reply shall be served on the counsel on record of the applicant who shall have three weeks thereafter to file a rejoinder in the matter.

List this matter for hearing on **21/10/2021**.

**Harish Chander Suri**  
**Member (Technical)**

**Rajasekhar V.K.**  
**Member (Judicial)**

vc